

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, AT NEW DELHI
O.A. No. 496/2016
(Earlier OA No. 253/2015)**

IN THE MATTER OF:

TRIBUNAL ON ITS OWN MOTION

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & OTHERS

...RESPONDENT(S)

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(A. SUDHAKAR)

SCIENTIST -E & DIVISION HEAD, WQM-I
CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI-110032.

**DATE: 28.11.2019
PLACE: DELHI**

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**COMBINED STATUS REPORT OF MINISTRY OF JAL SHAKTI AND CENTRAL
POLLUTION CONTROL BOARD ON COMPLIANCE TO HON'BLE NGT ORDER
DATED 11.09.2019 (DATE OF UPLOADING OF ORDER) PASSED IN OA NO.
496/2016 IN THE MATTER OF TRIBUNAL ON ITS OWN MOTION VS GOVT.
OF NCT OF DELHI & OTHERS**

BRIEF SUBMISSIONS

1. That the Hon'ble Tribunal under its order dated 30.08.2018 has constituted a Monitoring Committee under the Chairmanship of Justice (Retd.) S.P.Garg for submitting a report with plan of action. The Monitoring Committee, in compliance of directions of this Hon'ble Tribunal has submitted its interim report dated 18.02.2019, followed by second interim report dated 31.07.2019, proposing certain activities/suggestions. The Hon'ble Tribunal while directing the Monitoring Committee to continue its working as per the action plan, passed the following further directions under its order dated 30.08.2019 in OA No.



496/2016, to DJB, CPCB and M/o Jal Shakti, pending further report from the Monitoring Committee.

Further, para 18 of the Hon'ble NGT order dated 11.09.2019 (date of uploading of order) passed in OA No. 496/2016 in the matter of Tribunal on its own motion vs Govt. of NCT of Delhi & others, is reproduced below: -

"18. We find it necessary to issue following directions pending further report from the Committee: -

(i) The DJB may prepare an action plan in consultation with the local bodies or any other expert to ensure that RWH systems are installed in all Government buildings, group housing societies, new buildings where occupancy certificate is yet to be issued with such exceptions as may be carved out such as where there will be contamination of ground water on account of its location close to storm water drain carrying untreated sewage / trade effluents or where water level is high.

(ii) The existing Government buildings and group housing societies buildings where roof top RWH is required to be installed and has not been installed, may be required to furnish a declaration of compliance at a specified web portal upto 31.12.2019 that such systems have been installed with compensation being required to be paid for failure.

(iii) Technical specification for the RWH systems and recharge purposes and indicative list of available service providers may be placed on the website of the DJB and the Local bodies within one month from today. Online interactive helpline/information may also be made available to facilitate the users. It may be made clear that the users are at liberty to engage services of their choice from any source.

(iv) If specified categories of owners/ occupiers of buildings fail to install RWH and recharge systems by 31.12.2019, the amount of compensation, which may be

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specified within one month by the DJB, may be recovered and credited to a separate account. Such amount may be spent for the purpose of restitution of environment in accordance with action plan which may be got approved from this Tribunal.

(v) A study may be got conducted by the DJB with regard to the area not covered by the above directions where RWH may be necessary such as public places, road sides, colonies and common places specifying the agencies to be responsible for the purpose, precautions to be taken about sites where RWH system may result in contamination of ground water in the process of recharge of ground water, like place where storm water is flowing with untreated sewage and industrial effluents.

(vi) Having regard to significance of RWH for conservation of water, joint Committee of CPCB and Ministry of Jal Shakti may secure status of implementation and action plans from all States and UTs and furnish combined status report in O.A. No. 325/2015 on or before 30.11.2019. The Chief Secretaries of all States/UTs may oversee compliance in their respective areas.

(vii) A flat recovery rate towards collection and treatment of sewage may be adopted as a viable option for sustainable sewage management. The Committee may give its further report preferably by 30.11.2019. Copies of this order be sent to Chief Secretaries of all the States/UTs, CPCB and the Secretary of Ministry Jal Shakti.

List for further consideration on 09.12.2019."

A copy of the Hon'ble NGT Order dated 11.09.2019 (date of uploading of order) is annexed as **Annexure-I**.

2. That in compliance of above directions, CPCB has sought information from States/UTs vide letter no A-14011/325-2015/2019-WQM-I/7146 dated

27.09.2019 and also reminded all the concerned States/UTs vide letter 24.10.2019 on status on compliance to the Hon'ble NGT order to CPCB at an early date to enable Joint Committee of CPCB and Ministry of Jal Shakti to file the combined compliance status report on or before 30.11.2019. A Copy of CPCB letters dated 27.9.2019 and 24.10.2019 are annexed as **Annexure-II & Annexure-III** for kind perusal. Subsequent to CPCB letters dated 27.9.2019 and 24.10.2019, Adviser, PHEE, Ministry of Housing and Urban Affairs (MoHUA) also requested the Chief Secretaries of all States/UTs to forward status report latest by 11.11.2019 on compliance to Hon'ble NGT order dated 11.9.2019 passed in O. A. No 496/2016, vide letter dated 25.10.2019. A Copy of MoHUA letter dated 25.10.2019 is annexed as **Annexure-IV**. Further, CPCB also convened a meeting with representative from M/o Jal Shakti on 21.11.2019 to discuss on status report on implementation of action plan for rain water harvesting for water conservation.

3. That the following are the respectful submissions from M/o Jal Shakti, on the initiatives taken so far, in furtherance to reports of CPCB, DJB, Monitoring Committee which are separately under submission by the concerned:

- i. That various States are also implementing schemes aimed at water conservation and artificial recharge. Some such schemes are Jalyukt Shivar in Maharashtra, Mukhya Mantri Jal Swavalamban Abhiyan in Rajasthan, NEERU CHETTU in Andhra Pradesh, Mission Kakatiya in Telangana, Sujalam Sufalam in Gujarat, Integrated Water Resource Management and Artificial Recharge Structures Scheme in Karnataka etc.



- ii. Hon'ble Prime Minister has written a letter to all Sarpanchs on 08.06.2019 regarding the importance of water conservation and rain harvesting and exhorted them to adopt all appropriate measures to make water conservation a mass movement.
- iii. Government of India launched Jal Shakti Abhiyan, a time bound campaign, with a mission mode approach intended to improve water availability including ground water conditions in the water stressed blocks of 256 districts in India. In this regard, teams of officers from Central Government along-with technical officers from Ministry of Jal Shakti were deputed to visit water stressed districts and to work in close collaboration with district level officials to undertake suitable interventions including rainwater harvesting.
- iv. Government of India supplements States' efforts by providing financial and technical assistance through various schemes. The Ministry of Rural Development in consultation and agreement with the Ministry of Jal Shakti and the Ministry of Agriculture & Farmers' Welfare has developed an actionable framework for Natural Resources Management (NRM), titled "Mission Water Conservation" to ensure gainful utilization of funds. The Framework strives to ensure synergies in Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), Integrated Watershed Management Programme (IWMP) and Command Area Development & Water Management (CAD&WM), given their common Objectives.
- v. As per information received from Ministry of Housing & Urban Affairs, the Model Building Bye Laws, 2016, has been issued for guidance of the States/UTs which has a chapter on 'Rainwater Harvesting'. The provisions of this chapter are applicable to all the buildings. 33 States / UTs have adopted the rainwater harvesting provisions. The implementation of the rainwater harvesting policy comes within the

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purview of the State Government/Urban Local Body / Urban Development Authority.

- vi. As per information received from Ministry of Rural Development, under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) provisions vide Schedule-1, section 4(3), Para 4.(1) 'Category: A: Public works relating to Natural Resource Management Para: (i)', water conservation and water harvesting structures to augment and improve ground water like underground dykes, earthen dams, stop dams, check dams, percolation tanks with special focus on recharging ground water including drinking water sources are permissible activities.
 - vii. The works under MGNREGS are being carried out in 34 States in 26,26,522 Gram Panchayats under 6921 Blocks of 691 rural Districts.
 - viii. Central Government supports construction of water harvesting and conservation works primarily through Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Pradhan Mantri Krishi Sinchayee Yojana – Watershed Development Component (PMKSY-WDC) and PMKSY-Per Drop More Crop.
 - ix. Under MGNREGS Scheme, 28,46,486 water conservation and recharging structures have been constructed at an expenditure of Rs. 25110.15 Crore in the country in the last three years.
 - x. Also, as per Ministry of Rural Development, Department of Land Resources, 6,08,384 water harvesting structures have been created/rejuvenated in different states under PMKSY-WDC component during the period 2014-15 to 2019-20 (upto September 2019).
4. Secretary, Department of Water Resources, RD & GR has written DO letter to all the Central Ministries vide letter no. T-13011/4/2019-GW dated 11 September 2019 to install Roof Top Rainwater Harvesting system in all Government buildings.

[Handwritten signature]

5. In pursuance to CPCB letters dated 27.9.2019 and 24.10.2019, 10 States/UTs have provided the status report to CPCB (as on 27.11.2019). Out of which, only 6 States/UTs viz. Arunachal Pradesh, Delhi, Lakshadweep, Madhya Pradesh, Tripura & Uttar Pradesh have provided current status/ action plan on implementation of Rain Water Harvesting in their respective States/UTs. State Pollution Control Boards of Goa, Gujarat & Meghalaya have communicated a copy of the CPCB letter and the order dated 11.9.2019 passed by Hon'ble NGT in O. A. No 496/2016 to the concerned State Govt. Departments for information and for providing action taken report to CPCB. State Pollution Control Board, Odisha informed that their Board is not dealing with Rain Water Harvesting for conservation of water in the State of Odisha.
6. In view of the above and it is respectfully prayed that the action plan for implementing the rainwater harvesting as directed by the Hon'ble NGT has been sought from the States/UTs and the submission of details by states/UTs are likely to take some time therefore, it is respectfully submitted that *an extension of at least three months may kindly be granted for submission of the status report as desired by the Hon'ble NGT*. Further, Government of India has already initiated a number of steps for rainwater conservation and harvesting in the country which has been submitted in above paras.

In view of above submissions mentioned in earlier paras, this Hon'ble Tribunal may kindly like to dispose the application with appropriate orders as deem fit and proper in the interest of justice. This Answering respondents may kindly be exempted from appearance.



Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 496/2016
(Earlier O.A. No. 253/2015)

News Item Published in "Hindustan Times" dated 19.06.2015

Titled

"Dirty flows your drinking water" authored by Ritam Halder

Date of hearing: 27.08.2019

Date of uploading of Order: 11.09.2019

CORAM:

**HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

ORDER

1. Proceedings in this matter were initiated by way of O.A. No. 253/2015 in the light of above news item dated 19.06.2015 in the Hindustan Times highlighting the problem of water quality on account of contamination of ground water. Later, in the light of status reports filed by the CGWA and the DJB showing contamination of the ground water at certain locations, the Tribunal, vide order dated 10.12.2015, constituted a Committee headed by Special Secretary (Environment), Delhi to examine areas where ground water was contaminated, seal hand pumps and tubewells extracting such water to safeguard public health and environment. Status report was directed to be filed for further consideration.

2. The matter was taken up for consideration after assigning new O.A. No. i.e. 496/2016 to consider the above status report. Vide order dated 30.08.2018, after referring to the said status report filed by the Committee on 09.09.2016, 'Ground Water Year Book' compiling data of the ground water and affidavit filed on behalf of DJB on 07.08.2018, Tribunal noted the need for comprehensive ground water management, plan covering Rain Water Harvesting (RWH) systems, use of treated water for ground water recharge and regulation of extraction of ground water, apart from revival and rejuvenation of water bodies. Reference was made to notification dated 28.07.2001 requiring roof top RWH in every plot of more than 100 sq. m. Reference was also made to the action plan prepared by DJB for use of treated water for ground water recharge, rejuvenation of water bodies and also for horticulture purposes in parks and other institutions. Accepting a suggestion for an independent Monitoring Committee on the subject, the Tribunal constituted a Monitoring Committee headed by Justice S.P. Garg, former Judge of Delhi High to take stock of actions already taken and to prepare a time bound action plan to deal with the problem.
3. Accordingly, the Committee assumed its working and gave its first report dated 18.02.2019 which was considered by this Tribunal vide order dated 19.02.2019. The report dealt with the issue of revival and rejuvenation of water bodies. 50 water bodies were identified in the first phase for removing encroachments in different parts of Delhi out of list of 201

water bodies furnished by the DJB. On the subject of RWH systems, the Committee found 6761 systems in place. The Committee noted the observations in the order of the Hon'ble Supreme Court dated 11.07.2018 in *W.P. (C) No. 4677 of 1985, M.C. Mehta v. Union of India & Ors.* to the effect of alarming situation of depleting ground water and need for remedial action.

4. On the subject of ground water recharge, it was mentioned that 14,231 borewells were illegally operating in Delhi which needed to be sealed. Over exploitation of ground water was required to be checked in view of the fact that 15% of Delhi ground water had reached below 40 meters. Action plan of the Committee was to be as follows:-

- "1. The Monitoring Committee shall ensure that the water bodies are maintained properly and directions of the Hon'ble NGT are complied with whereby DDA was directed to survey and map all the primary, secondary and tertiary drains into water bodies in case some of them do not have an outfall into the water body. Wherever feasible, due consideration would be given to the watershed/catchment of each of the water bodies arrived at on the basis of contouring map. It shall also be ensured that no domestic sewage/industrial effluent is permitted to flow into the water bodies and domestic sewage which is flowing into the water bodies, such domestic sewage should either be diverted into the sewage network in the area or trapped by constructing individual septic tanks by the households in consultation with DJB.
2. The Monitoring Committee shall ensure that in terms of the order, DDA shall make sufficient budgetary provision for survey, identification and restoration of water bodies. With respect to greening of areas with local indigenous species through horticulture department of DDA, efforts will be made that the required plants such as Khejari, Bistendu, Ronjh and Dhak are

obtained and planted. The woodland and greenery around the water bodies shall be maintained.

3. With respect to removal of all illegal encroachments and unauthorized dumping of municipal waste, as per orders dated 01.01.2016, DDA/Delhi Government will be asked to take all such steps for removal of the illegal encroachments on the water bodies, their catchment, removal of unauthorized dumped municipal waste including construction and demolition waste/malba in a time bound period. Police authorities shall be associated. Any illegal activity like encroachment etc. would be reported to police authorities and they will take prompt action as per law. Land owning agencies shall provide sufficient security guards at specific locations to prevent thefts. Fencing will be provided wherever necessary. Recently, the Hon'ble Supreme Court has asked government officials to submit a list of water bodies that have been encroached upon, following which action will be initiated. It sought details of what DJB was doing to tackle encroachments on water bodies.
4. The Hon'ble NGT directed the revenue department of Govt. of NCT to take steps to include water bodies as already identified in the report of CGWB, in the revenue records. The concerned department shall be compelled to make necessary amendments in the revenue records and to record all the water bodies existing in their revenue records to have its permanent record.
5. The Hon'ble Tribunal directed Govt of NCT to provide a proposal for declaration of water bodies as Wetlands under the Wetland (Conservation and Management) Rules, 2010 within a period of 3 months. Monitoring Committee shall ensure that this direction is duly complied with by the concerned authorities.
6. Flood and Irrigation Department has also jurisdiction over several water bodies. It is informed that it's working to rejuvenate 29 water bodies. This Department will also be associated and involved in the present endeavor.
7. Emphasis will be to set up decentralized sewage treatment plants at different locations near the water bodies. These mini

STPs are less capital intensive and more efficient. Smaller lakes can be fed with water treated at these STPs. The bio chemical oxygen demand (BOD) of water released from these plants be brought to 10 with natural wetlands, which use plants, gravel and microbes to treat impurities to improve water quality.

8. *Instead of cementing roads end to end, the authorities will be asked to explore possibility of inter-locking tiles or grass pavers that are permeable and allow groundwater recharge. All storm water drains need to be put under a single authority.*
9. *Mechanical aeration system will also be explored to be installed in several lakes to improve water quality. All the lakes will aid percolation of water. It will raise water table and water can be extracted for other purposes.*
10. *Scientists and technical experts would be involved to design harvesting water system scientifically.*
11. *Authorities would be directed to plug leakages and pilferages. Presently 40 % water is lost before being supplied.*
12. *Use of treated sewage water by farmers for agricultural purpose instead of potable ones would be encouraged. Possibility of switchover to less water consuming crops will be explored.*
13. *Comprehensive plan will be chalked out to prevent illegal use of groundwater by industries and big institutions, resorts, hotels, motels in Delhi. To check contamination of underground water by who are discharging untreated effluents in the earth or in water bodies, Polluters Pay Principle shall be followed for such defaulters.*
14. *School children shall be involved to spread awareness to save water by various means. To sensitize the citizens, continuous process of dissemination of information on RWH systems and Waste Water Recycling Plants through print and electronic media, visual, workshop, exhibitions, seminars, booklets, pamphlets etc. will be done.*

15. *The Monitoring Committee shall emphasize that the Rajokri Lake be a template for the revival of 159 other water bodies in the city."*

5. The Tribunal directed taking further steps in the light of above action plan of the Committee which may also contribute to rejuvenation of River Yamuna which matter was being monitored in terms of order of this Tribunal order dated 26.07.2018 in O.A No. 6/2012, *Manoj Mishra v. Union of India & Ors.*

6. Second report dated 31.07.2019 has been put up for consideration today. The report mentions that as against requirement of Delhi for domestic purposes being 1200 MGD, available potable water was about 936 MGD. 81.03% households have piped water supply. Ground water extraction for domestic use was 147 MGD. Ground water usage for irrigation and industrial purposes was 69 MGD. Ground water resources are over exploited. Out of 34 units, 22 are over exploited (dark blocks), 2 are critical, 7 are semi critical and 3 are in safe category. Over use of ground water for drinking, irrigation and domestic purposes was resulting in rapid depletion of ground water. Water table dropped to more than 300 feet in many areas. This required efforts for RWH through storage of rain water or its percolation which will help recharge of ground water. Use of water for agriculture was being done in unproductive manner. Reuse of water was essential and treated water should be used in gardens and toilets etc. Kitchen water can be made potable by spending 10% money

compared to converting other waste water into drinking water. 90% fresh water was being used for non-drinking purposes which could be substituted by reused water. The Government had a plan for piped water connection by 2024. In urban areas, need for water conservation is more. The water bodies are required to be restored by reusing borewells, recharge structure, water shed development, intensive afforestation and campaign. Delhi Government plans to build underground reservoir on Yamuna flood plain to store rain water. 280 MCM rain water is lost which needs to be conserved. District – wise Nodal Officers have been assigned for 10 out of 11 Districts of Delhi for ensuring rain water harvesting and ground water conservation. Ministry of Housing has issued guidelines for water conservation under Jal Shakti Abhiyan. ULBs are to ensure that all Government buildings have RWH structures and if they are not functional, they have to be made functional. In future, all the buildings be granted permission only after having RWH structures. Treated water can be used for AC cooling towers, buses/trains washing, thermal power plants, other non-potable industrial uses and flushing in domestic uses. 300 installations of DJB have RWH. All Government buildings have to make a provision for RWH. DJB has to implement RWH systems in Government buildings not maintained by PWD. PWD is to implement the RWH system where buildings are maintained by PWD. Decision of the Delhi Cabinet dated 02.07.2019 makes such a provision. List of 559 such buildings has already been prepared. Reference has also

been made to the order of NGT in O.A. No. 217 of 2016 for RWH systems in schools and colleges in Delhi. In 3477 schools and colleges it has been implemented. In 594 it is under construction and in 532 action has been initiated.

7. The Committee carried out inspection of the following water bodies and noted the status and steps taken for their revival:-

1. Water Body at Sector 5, Dwarka
2. Water Body at Sector – 23, Dwarka
3. Water Body at Sector – 20, Dwarka
4. Lake in Ashoka Park, New Friends Colony
5. Satpula Lake, District Park, Saket
6. Neela Hauz Lake at Aruna Asaf Ali Marg
7. Hauz Khas Lake, Deer Park
8. Water body at Amberhai, Sector 19, Dwarka
9. Roshanara Lake
10. Naini Lake
11. Tikri Khurd
12. Gogha Drain
13. Other water bodies under Irrigation and Flood Department
14. Three water bodies at Village Siraspur
15. Water body at Village Ibrahimpur
16. Water body at Khushak Lake, Village Kadipur
17. Water body at Village Hiranki
18. 62 water bodies at 51 locations
19. Water body at Jaunpur
20. Water body at Aya Nagar
21. Water body at Ghitorni
22. Water body at City Park, Mehrauli
23. Water body at Neb Sarai
24. Water body at Chhatarpur – Maidangarhi
25. Water body at Rajpur Khurd
26. Water body at Rajpur Extension
27. Bhalaswa Lake

- 28. Water body at Village Dhool Siras
- 29. Other water bodies in Dwarka

8. The Committee considered the status of RWH systems in schools and colleges and found illegal borewells in many schools and found water meters reflecting low consumption of water.

9. The Committee then considered the status of illegal borewells and found it necessary to seal the same. Action of sealing was too slow. Number of illegal borewells as on 30.06.2019 was assessed to be 17,062. Parks and gardens were also having tubewells which were required to be stopped to promote use of treated water for gardening. The DJB has improved its network for distribution of treated water. 400 borewells are operating in Patparganj Industrial area which matter needs to be resolved by the Chief Secretary. Environmental compensation suggested by CPCB ranging from Rs. 10,000/- to Rs. 1,00,000/- as an interim measure was required to be recovered for illegal extraction of ground water.

10. The Committee has suggested restriction on use of RO systems to prevent wastage of water, preventing extraction of ground water for horticulture purposes, settling the dispute of extraction of water by industrialists in Patparganj Industrial area, revival of water bodies, encourage public participation for conservation of water bodies, adoption of water bodies by individuals and institutions for conservation. The Tribunal is

separately dealing with the subject and has issued directions vide order dated 20.05.2019¹.

11. The Committee associated following individuals who contributed to the cause of revival of water bodies:-

- Mr. Diwan Singh (for water bodies in Dwarka),
- Ms. Juhi Chaudhary (for Naini Lake),
- Mr. Anuj Sardana (for Prasad Nagar Lake),
- Mr. Sachin Goel (for Roshanara lake),
- Mr. Verhaen Khanna (for Ashoka Park),
- Ms. Suparna (for Tuglakabad Lake),
- Mr. Mahesh Saxena (for various water bodies),
- Mr. Jagdeep Singh, MLA, Tihar Jail has requested the Monitoring Committee to revive Tihar Jheel at Hari Nagar.
- Mr. Rambir Tanwar, who claims to have revived 10 ponds back to life has approached the Committee to assist in revival of the water bodies.
- Prof. C. R. Babu and Dr. Fiyas Khudsar and others have also been associated for seeking inputs.

12. Many areas are not connected to piped water which leads to unaccounted use of groundwater. With regard to subsidy under free water scheme, the Committee found as follows:-

"8. In its minutes of meeting dated 01.03.2019, at the time of inspection of Bal Bhawan Public School, Mayur Vihar on 27.02.19, two DJB water connections were found. The total consumption of water in December 2018 was reflected 90 units for 49 days; the school having strength of 3100 plus staff. The bill consumption apparently was too low and Department of Revenue was asked to take appropriate steps. DJB should ensure that there should be adequate metering for the water consumed. All the establishments/homes be brought in the formal metering system.

¹ Friends through its General Secretary v. Ministry of Water Resources, O.A. No. 134/2015

Theft of water in any form should be dealt with as per law promptly.

9. The Monitoring Committee has been informed that subsidy being provided under 20,000 liter free water scheme is misused by several Group Housing Societies. After availing the required quantity of 20,000 liters free of cost, these societies start extracting groundwater by using tube-wells/bore-wells to avoid payment of water tariffs. DJB should take effective steps to prevent this practice."

13. The Committee also found dumping of garbage in water bodies and encroachments which are required to be checked by the land owning agencies. Eutrophication was also noticed in lakes and ponds. Misuse of water bodies for cultural or religious festivals was causing a threat to such water bodies, apart from immersion of idols resulting in contamination. Free supply of water was resulting in injudicious use of water.
14. We place on record our appreciation for the efforts of the Committee in undertaking visits to various water bodies, coordinating with the concerned Authorities for installation of RWH systems, taking initiative for sealing illegal tubewells and efforts for use of treated water in place of fresh water. We also place on record our appreciation for the contribution of the individuals whose names have been mentioned by the Committee.
15. The Tribunal is dealing with the interlinked issues of water utilization of treated water² setting up of ETPs, STPs and

² Mahesh Chandra v. International Recreation & Amusement Ltd. & Ors. O. A. No. 526/2019

CETPs³, extraction of ground water⁴ and restoration and conservation of water bodies⁵, apart from other issues relating to better management of water. The issue of RWH has not been specifically taken up for universal remedial action. We find that integral issue of RWH which is being expressly dealt with in the present matter also needs to be taken up for the entire country.

16. The free water policy of providing free water below 20 Kilo Litre per month also results in excessive use of water and resultantly waste water. DJB needs to ensure that treated waste water is mandatorily utilized as its release without any use is a colossal waste of public exchequer.

17. The Committee may continue its working as per its action plan. The Committee may also take the help of officers who have worked in Gardens and Lakes Society set up as SPV for rejuvenation of lakes.

18. We find it necessary to issue following directions pending further report from the Committee:-

- (i) The DJB may prepare an action plan in consultation with the local bodies or any other expert to ensure that RWH systems are installed in all Government buildings, group housing societies, new buildings where occupancy certificate is yet to be issued with such exceptions as may be carved out such as where

³ Paryavaran Suraksha Samiti & Anr. v. UOI, O.A. No. 593/2017

⁴ Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors., O.A. No. 176/2015

⁵ Lt. Col. Sarvadaman Singh Oberoi v. UOI, O.A. No. 325/2015

there will be contamination of ground water on account of its location close to storm water drain carrying untreated sewage / trade effluents or where water level is high.

- (ii) The existing Government buildings and group housing societies buildings where roof top RWH is required to be installed and has not been installed, may be required to furnish a declaration of compliance at a specified web portal upto 31.12.2019 that such systems have been installed with compensation being required to be paid for failure.
- (iii) Technical specification for the RWH systems and recharge purposes and indicative list of available service providers may be placed on the website of the DJB and the Local bodies within one month from today. Online interactive helpline/information may also be made available to facilitate the users. It may be made clear that the users are at liberty to engage services of their choice from any source.
- (iv) If specified categories of owners/ occupiers of buildings fail to install RWH and recharge systems by 31.12.2019, the amount of compensation, which may be specified within one month by the DJB, may be recovered and credited to a separate account. Such amount may be spent for the purpose of restitution of

environment in accordance with action plan which may be got approved from this Tribunal.

(v) A study may be got conducted by the DJB with regard to the area not covered by the above directions where RWH may be necessary such as public places, road sides, colonies and common places specifying the agencies to be responsible for the purpose, precautions to be taken about sites where RWH system may result in contamination of ground water in the process of recharge of ground water, like place where storm water is flowing with untreated sewage and industrial effluents.

(vi) Having regard to significance of RWH for conservation of water, joint Committee of CPCB and Ministry of Jal Shakti may secure status of implementation and action plans from all States and UTs and furnish combined status report in O.A. No. 325/2015 on or before 30.11.2019. The Chief Secretaries of all States/UTs may oversee compliance in their respective areas.

(vii) A flat recovery rate towards collection and treatment of sewage may be adopted as a viable option for sustainable sewage management.

19. The Committee may give its further report preferably by 30.11.2019.

20. Copies of this order be sent to Chief Secretaries of all the States/UTs, CPCB and the Secretary of Ministry Jal Shakti.

List for further consideration on 09.12.2019.

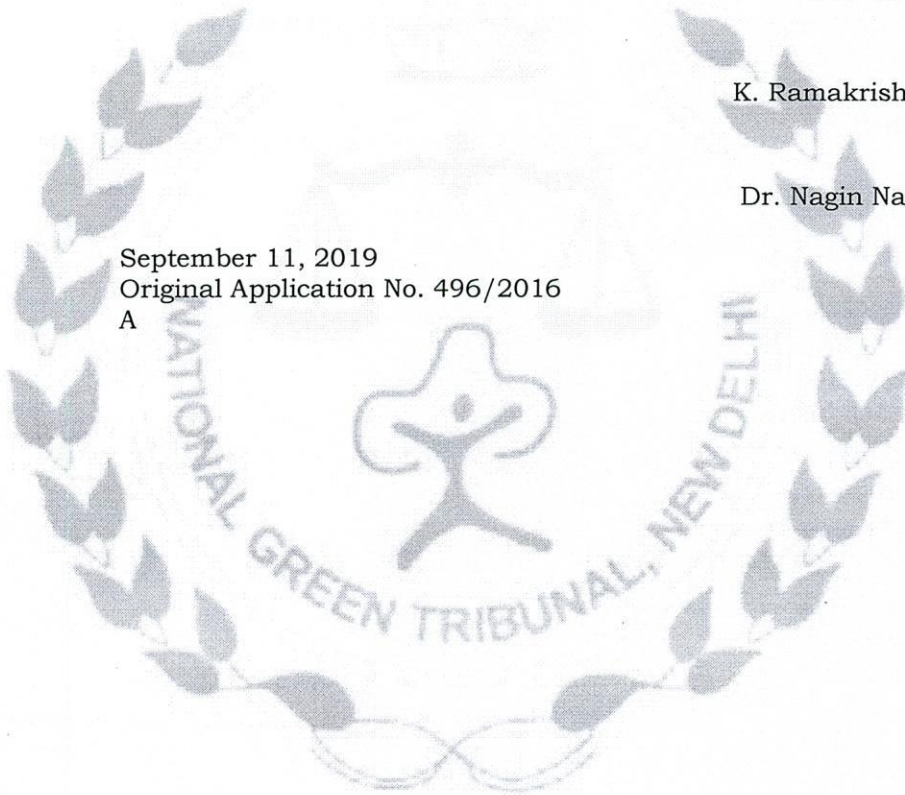
Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 11, 2019
Original Application No. 496/2016
A



HON'BLE NGT MATTER

Date: 27.09.2019

F No- A-14011/325-2015/2019-WQM-I/ 7109-7155

To

PS to Chief Secretary,
State Govt. /UT Admin

Sub: Hon'ble NGT order dated 11.9.2019 passed in O. A. No 496/2016 in the matter of News Item Published in "Hindustan Times" dated 19.06.2015 Titled "Dirty flows your drinking water" authored by Ritam Halder" -reg

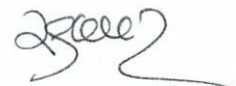
Sir,

This has reference to Hon'ble NGT order dated 11.9.2019 passed in O. A. No 496/2016 on captioned subject in connection with Rain Water Harvesting (RWH) as well as for conservation of water.

The relevant portion of Hon'ble NGT order dated 11.9.2019 in the afore-said matter is reproduced as follows: Para 18 (vi) - ***"Having regard to significance of RWH for conservation of water, Joint Committee of CPCB and Ministry of Jal Shakti may secure status of implementation and action plans from all States and UTs and furnish combined status report in O.A. No. 325/2015 on or before 30.11.2019. The Chief Secretaries of all States/UTs may oversee compliance in their respective areas."***

In view of above, it is requested that status on compliance to the afore-said order may be arranged to CPCB at an early date to enable CPCB and Ministry of Jal Shakti to file the combined compliance status report on or before 30.11.2019.

Yours faithfully,



(A. Sudhakar)
DH, WQM-I Division

Encl: As above

राज्य सरकार नियंत्रण बोर्ड
निर्देश
दिनांक 30.09.19
N Singh



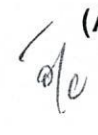
(P. T. 8)

Copy to:

1. The Joint Secretary, : for information, please
Ministry of Jal Shakti,
Department of Water Resources,
River Development & Ganga Rejuvenation
Shram Shakti Bhawan,
New Delhi-110001
2. The Joint Secretary, : for information, please
Ministry of Housing and Urban Affairs
Nirman Bhawan, New Delhi
New Delhi- 110011
3. The Member Secretary, : for information & necessary action,
SPCBs/PCCs please
4. Regional Director, : for information & follow-up with
(All RDs) SPCBs/PCCs, please
5. PS to MS : for information of 'MS', please
6. DH- Law Div, CPCB : for information, please



(A. Sudhakar)



1. The Joint Secretary, Ministry of Housing and Urban Affairs Nirman Bhawan, New Delhi New Delhi- 110011	7. Regional Director, Central Pollution Control Board Regional Directorate - Vadodara Parivesh Bhawan, Opp. VMC Ward Office No. 10, Subhanpura, Vadodara-390 023
2. The Joint Secretary, Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation Shram Shakti Bhawan, New Delhi-110001	8. Regional Director, Central Pollution Control Board Regional Directorate - Lucknow PICUP Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow- 226010
3. Regional Director, Central Pollution Control Board Regional Directorate (South) 1 st Floor, Nisarga Bhawan, A-Block, Thimmaiah Road, 7 th D cross, Shivnagar, Opp Pushpanjali Theatre, Bengaluru 560079	9. Regional Director, (Sh. Bharat Kumar Sharma, Sc. 'E') Regional Directorate - Pune
4. Regional Director, Central Pollution Control Board Regional Directorate – Shillong "TUM-SIR". Lower Motinagar, Near Fire Brigade H.Q., Shillong, Meghalaya-793014	10. Regional Director, (Sh. Madhusudanan, Sc. 'E') Regional Directorate - Chennai
5. Regional Director, Central Pollution Control Board Regional Directorate- Kolkata Southend Conclave, Block 502, 5th & 6th Floors, 1582 Rajdanga Main Road Kolkata - 700 107	11. Regional Director, (Sh. Suneel Dave, Sc. 'E') Regional Directorate – Chandigarh
6. Regional Director, Central Pollution Control Board Regional Directorate – Bhopal 3rd Floor, Sahkar Bhawan, North TT Nagar, Bhopal - 462003	12. PS to MS
	13. DH- Law Div, CPCB

- | | |
|--|--|
| <ol style="list-style-type: none"> 1. PS to Chief Secretary,
Government of Assam
Block- C, 3rd Floor,
Assam Sachivalaya
Dispur - 781006, Guwahati 2. PS to Chief Secretary,
Government of Manipur
South Block, Old Secretariat
Imphal-795001 3. PS to Chief Secretary,
Government of Uttar Pradesh
1st Floor, Room No. 110
Lal bahadur Shastri Bhawan
Uttar Pradesh Secretariat,
Lucknow - 226 001 4. PS to Chief Secretary,
Delhi Secretariat,
IP Estate, New Delhi - 110002 5. PS to Chief Secretary,
Government of Meghalaya
Main Secretariat Building
Rilang Building, Room No. 321
Meghalaya Secretariat,
Shillong - 793001 6. PS to Chief Secretary,
Government of Nagaland
Civil Secretariat,
Kohima-797004 7. PS to Chief Secretary,
Government of Tamil Nadu
Secretariat, Chennai - 600009 8. PS to Chief Secretary,
Government of Uttarakhand
4 Subhash Road, Uttarakhand Secretariat
Dehradun - 248001 9. PS to Chief Secretary,
Secretariat, Moti, Silvasa,
Daman - 396220 10. PS to Chief Secretary,
Government of Haryana
4th Floor, Haryana Civil Secretariat
Sector-1, Chandigarh - 160019 | <ol style="list-style-type: none"> 11. PS to Chief Secretary,
Government of Andhra Pradesh
1st Block, 1st Floor
A.P Secretariat Office,
Velagapudi - 522503 12. PS to Chief Secretary,
Government of Bihar
Main Secretariat, Patna - 800015 13. PS to Chief Secretary,
Government of Chhattisgarh
Mahanadi Bhawan, Mantralaya
Naya Raipur - 492002 14. PS to Chief Secretary,
Government of Goa Secretariat,
Porvrom, Bardez, Goa - 403521 15. PS to Chief Secretary,
Government of Gujarat
1st Block, 5th Floor Sachivalaya,
Gandhinagar - 382010 16. PS to Chief Secretary,
Government of Himachal Pradesh
H P Secretariat, Shimla -171002 17. PS to Chief Secretary,
Government of Jammu & Kashmir
R. No. 2/7, 2nd, Floor Main Building
Civil Secretariat, Jammu - 180001 18. PS to Chief Secretary,
Government of Jammu & Kashmir
R. No. 307, 3rd Floor
Civil Secretariat, Srinagar - 190001 19. PS to Chief Secretary,
Government of Jharkhand
1st Floor, Project Building,
Dhurwa, Ranchi- 834004 20. PS to Chief Secretary,
Government of Karnataka
Room No. 320, 3rd Floor
Vidhana Soudha, Bengaluru - 560 001 |
|--|--|

- | | |
|---|---|
| <p>21. PS to Chief Secretary,
Government of Kerala
Secretariat, Thiruvananthapuram - 695001</p> <p>22. PS to Chief Secretary,
Government of Madhya Pradesh
MP Mantralaya, Vallabh Bhavan
Bhopal - 462004</p> <p>23. PS to Chief Secretary,
Government of Maharashtra
CS Office Main Building, Mantralaya
6th Floor, Madame Cama Road,
Mumbai - 400032</p> <p>24. PS to Chief Secretary,
Government of Mizoram
New Secretariat Complex,
Aizwal - 796001</p> <p>25. PS to Chief Secretary,
Government of Odisha
General Administration Department
Odisha Secretariat, Bhubaneswar - 751001</p> <p>26. PS to Chief Secretary,
Chief Secretariat, Goubert Avenue,
Puducherry - 605001</p> <p>27. PS to Chief Secretary,
Government of Punjab
Chief Secretary Office,
6th Floor, Punjab Civil Secretariat -1,
Sector 1, Chandigarh, 160001</p> | <p>28. PS to Chief Secretary,
Government of Rajasthan
Secretariat, Jaipur - 302005</p> <p>29. PS to Chief Secretary,
Government of Sikkim
New Secretariat,
Gangtok - 737101</p> <p>30. PS to Chief Secretary,
Government of Telangana
Block C, 3rd Floor,
Telangana Secretariat, Khairatabad,
Hyderabad, Telangana - 500022</p> <p>31. PS to Chief Secretary,
Government of Tripura
Agartala West Tripura
New Secretariat Complex
Secretariat-799010</p> <p>32. PS to Chief Secretary,
Government of West Bengal
Nabanna, 13th Floor, 325,
Sarat Chatterjee Road, Mandirtala
Shibpur, Howrah - 711102</p> <p>33. PS to Chief Secretary,
Raj Bhawan, Chandigarh</p> <p>34. PS to Chief Secretary,
Andaman and Nicobar Administration
Secretariat, Port Blair - 744101</p> <p>35. PS to Chief Secretary,
Government of Arunachal Pradesh
Civil Secretariat, Itanagar - 791111</p> <p>36. PS to Chief Secretary,
Lakshadweep, Kavaratti - 682555</p> |
|---|---|

1. The Member Secretary, Assam Pollution Control Board, Bamunimaidam, Guwahati – 781021	11. The Member Secretary, Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
2. The Member Secretary, Manipur Pollution Control Board, Lamphelpat, Imphal West D.C. Office Complex Imphal– 795004	12. The Member Secretary, Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna (Bihar) - 800 010
3. The Member Secretary, Uttar Pradesh Pollution Control Board, Building.No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010	13. The Member Secretary, Chhattisgarh Environment Conservation Board, Paryavas Bhavan, North Block Sector-19, Atal Nagar Dist- Raipur (C.G.) 492002
4. The Member Secretary, Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006	14. The Member Secretary, Goa State Pollution Control Board, 1st Floor, Dempo Tower, EDC Patto Plaza, Panaji, Goa-403 001
5. The Member Secretary, Meghalaya Pollution Control Board Arden- Lumpyngngad Shillong: 793014	15. The Member Secretary, Gujarat Pollution Control Board Paryavan Bhavan, Sector 10- A, Gandhinagar – 382 043
6. The Member Secretary, Nagaland Pollution Control Board, Signal Point, Dimapur Nagaland – 797112	16. The Member Secretary, Himachal Pradesh Pollution Control Board, Him Parivesh, Phase-III, New Shimla, Himachal Pradesh 171009
7. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032	17. The Member Secretary, Jammu & Kashmir State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu, Jammu and Kashmir 180004
8. The Member Secretary, Uttarakhand Environmental Protection & Pollution Control Board, 29/20, Nemi Road, Dehradun, Uttarakhand – 248001	18. The Member Secretary, Jammu & Kashmir State Pollution Control Board, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar (J&K)
9. The Member Secretary, Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Fort Area, Court Compound, Moti Daman, Daman – 396220	19. The Member Secretary, Jharkhand Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834004
10. The Member Secretary,	20. The Member Secretary, Karnataka State Pollution Control Board, Parisara Bhavan, 4th & 5th Floor,

Haryana State Pollution Control Board,
C-11, Sector-6, Panchkula-134109,
Haryana

21. The Member Secretary,
Kerala State Pollution Control Board,
Plamoodu Jn., Pattom Palace P.O.
Thiruvananthapuram - 695 004
22. The Member Secretary,
Madhya Pradesh Pollution Control Board,
E-5, Arera Colony, ParyavaranParisar,
Bhopal - 462 016, Madhya Pradesh
23. The Member Secretary,
Maharashtra Pollution Control Board,
Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Nr. Sion Circle, Sion (E)
Mumbai - 400 022
24. The Member Secretary,
Mizoram Pollution Control Board,
New Secretariat Complex,
KhatlaThlanmualPeng,
Khatla, Aizawl, Mizoram: 796001
25. The Member Secretary,
Odisha Pollution Control Board,
A-118, Nilakanta Nagar, Unit -VIII,
Bhubaneshwar - 751012
26. The Member Secretary,
Puducherry Pollution Control Committee,
Housing Board Complex, Anna Nagar,
Puducherry -600 005
27. The Member Secretary,
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala, Punjab
28. The Member Secretary,
Rajasthan Pollution Control Board,
4, Jhalana Institutional Area,
Jhalana Doongri,
Jaipur (Rajasthan) - 302 004

49, Church St., Bengaluru-560 001

34

29. The Member Secretary,
Sikkim State Pollution Control Board,
Department of Forest,
Environment & Wildlife Management
Government of Sikkim,
Deorali, Gangtok, -737102
30. The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhawan, A-3, I.E. Sanath Nagar,
Hyderabad-500 018
31. The Member Secretary,
Tripura Pollution Control Board,
Vigyan Bhawan, Pandit Nehru Complex,
Gorkhabasti, PO: Kunjaban Agartala - 799006
32. The Member Secretary,
West Bengal Pollution Control Board,
Paribesh Bhavan, 10A, Block-L.A.,
Sector III, Salt Lake City,
Kolkata - 700 106
33. The Member Secretary,
Lakshadweep Pollution Control Committee,
Department of Science, Technology &
Environment,
Kavarati- 682555
34. The Member Secretary,
Arunachal Pradesh State Pollution Control
Board,
Paryavaran Bhawan, Papu Hill, Yupia Road,
Naharlagun- 791110
35. The Member Secretary,
Andaman & Nicobar Islands Pollution Control
Committee,
Department of Science & Technology,
Dollygunj Van Sadan, Haddo P.O., Port
Blair - 744102
36. The Member Secretary,
Chandigarh Pollution Control Committee,
Paryavaran Bhawan, Ground Floor, Sector 19 B
Madhya Marg, Chandigarh

ANNEXURE-III (65)

**HON'BLE NGT MATTER
TIME BOUND
REMINDER-I**

F No- A-14011/325-2015/2019-WQM-I/ 8136-8182

Date: 24.10.2019

To

PS to Chief Secretary,
State Govt. /UT Admin

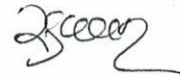
Sub: Hon'ble NGT order dated 11.9.2019 passed in O. A. No 496/2016 in the matter of News Item Published in "Hindustan Times" Dated 19.06.2015 Titled "Dirty flows your drinking water" authored by Ritam Haldar.

Sir,

Kindly refer to CPCB letter dated 21.09.2019 vide which CPCB requested your State/UT for submission of Status on compliance to Hon'ble NGT order dated 11.09.2019 passed in O. A. No 496/2016 in connection with rain water harvesting for conservation of water. Vide afore-said order joint committee of CPCB & MoJS requested to secure status of implementation and submit the status report before Hon'ble NGT latest by 30.11.2019.

In view of above, it is requested that status on implementation of action plans in connection with rain water harvesting for conservation of water may kindly be arranged to send to CPCB, on or before 15.11.2019 to enable CPCB and Ministry of Jal Shakti to file the combined compliance status report on or before 30.11.2019.

Yours faithfully,



(A. Sudhakar)
DH, WQM-I Division

केंद्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत
दिनांक

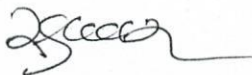
29/11/19

9/c

Contd.. ... 2/-

Copy to:

1. The Joint Secretary,
Ministry of Jal Shakti,
Department of Water Resources,
River Development & Ganga Rejuvenation
Shram Shakti Bhawan,
New Delhi-110001 : for information, please
2. The Joint Secretary,
Ministry of Housing and Urban Affairs
Nirman Bhawan, New Delhi
New Delhi- 110011 : for information, please
3. The Member Secretary,
SPCBs/PCCs : for information & necessary action,
please
4. Regional Director,
(All RDs) : for information & follow-up with
SPCBs/PCCs, please
5. PS to MS : for information of 'MS', please
6. DH- Law Div, CPCB : for information, please


(A. Sudhakar)

o/c

- | | |
|---|---|
| <p>PS to Chief Secretary,
Government of Assam
Block- C, 3rd Floor,
Assam Sachivalaya
Dispur - 781006, Guwahati</p> <p>2. PS to Chief Secretary,
Government of Manipur
South Block, Old Secretariat
Imphal-795001</p> <p>3. PS to Chief Secretary,
Government of Uttar Pradesh
1st Floor, Room No. 110
Lal bahadur Shastri Bhawan
Uttar Pradesh Secretariat,
Lucknow - 226 001</p> <p>4. PS to Chief Secretary,
Delhi Secretariat,
IP Estate, New Delhi - 110002</p> <p>5. PS to Chief Secretary,
Government of Meghalaya
Main Secretariat Building
Rilang Building, Room No. 321
Meghalaya Secretariat,
Shillong - 793001</p> <p>6. PS to Chief Secretary,
Government of Nagaland
Civil Secretariat,
Kohima-797004</p> <p>7. PS to Chief Secretary,
Government of Tamil Nadu
Secretariat, Chennai - 600009</p> <p>8. PS to Chief Secretary,
Government of Uttarakhand
4 Subhash Road, Uttarakhand Secretariat
Dehradun - 248001</p> <p>9. PS to Chief Secretary,
Secretariat, Moti, Silvassa,
Daman - 396220</p> <p>10. PS to Chief Secretary,
Government of Haryana
4th Floor, Haryana Civil Secretariat
Sector-1, Chandigarh - 160019</p> | <p>11. PS to Chief Secretary,
Government of Andhra Pradesh
1st Block, 1st Floor
A.P Secretariat Office,
Velagapudi - 522503</p> <p>12. PS to Chief Secretary,
Government of Bihar
Main Secretariat, Patna - 800015</p> <p>13. PS to Chief Secretary,
Government of Chhattisgarh
Mahanadi Bhawan, Mantralaya
Naya Raipur - 492002</p> <p>14. PS to Chief Secretary,
Government of Goa Secretariat,
Porvrom, Bardez, Goa - 403521</p> <p>15. PS to Chief Secretary,
Government of Gujarat
1st Block, 5th Floor Sachivalaya,
Gandhinagar - 382010</p> <p>16. PS to Chief Secretary,
Government of Himachal Pradesh
H P Secretariat, Shimla -171002</p> <p>17. PS to Chief Secretary,
Government of Jammu & Kashmir
R. No. 2/7, 2nd, Floor Main Building
Civil Secretariat, Jammu - 180001</p> <p>18. PS to Chief Secretary,
Government of Jammu & Kashmir
R. No. 307, 3rd Floor
Civil Secretariat, Srinagar - 190001</p> <p>19. PS to Chief Secretary,
Government of Jharkhand
1st Floor, Project Building,
Dhurwa, Ranchi- 834004</p> <p>20. PS to Chief Secretary,
Government of Karnataka
Room No. 320, 3rd Floor
Vidhana Soudha, Bengaluru - 560 001</p> |
|---|---|

21. PS to Chief Secretary, Government of Kerala Secretariat, Thiruvananthapuram - 695001 22. PS to Chief Secretary, Government of Madhya Pradesh MP Mantralaya, Vallabh Bhavan Bhopal - 462004 23. PS to Chief Secretary, Government of Maharashtra CS Office Main Building, Mantralaya 6th Floor, Madame Cama Road, Mumbai - 400032 24. PS to Chief Secretary, Government of Mizoram New Secretariat Complex, Aizwal - 796001 25. PS to Chief Secretary, Government of Odisha General Administration Department Odisha Secretariat, Bhubaneswar - 751001	28. PS to Chief Secretary, Government of Rajasthan Secretariat, Jaipur - 302005 29. PS to Chief Secretary, Government of Sikkim New Secretariat, Gangtok - 737101 30. PS to Chief Secretary, Government of Telangana Block C, 3rd Floor, Telangana Secretariat, Khairatabad, Hyderabad, Telangana - 500022 31. PS to Chief Secretary, Government of Tripura Agartala West Tripura New Secretariat Complex Secretariat-799010 32. PS to Chief Secretary, Government of West Bengal Nabanna, 13th Floor, 325, Sarat Chatterjee Road, Mandirtala Shibpur, Howrah - 711102 33. PS to Chief Secretary, Raj Bhawan, Chandigarh 34. PS to Chief Secretary, Andaman and Nicobar Administration Secretariat, Port Blair - 744101 35. PS to Chief Secretary, Government of Arunachal Pradesh Civil Secretariat, Itanagar - 791111 36. PS to Chief Secretary, Lakshadweep, Kavaratti - 682555
26. PS to Chief Secretary, Chief Secretariat, Goubert Avenue, Puducherry - 605001 27. PS to Chief Secretary, Government of Punjab Chief Secretary Office, 6th Floor, Punjab Civil Secretariat -1, Sector 1, Chandigarh, 160001	

1. The Member Secretary, Assam Pollution Control Board, Bamunimaidam, Guwahati – 781021	11. The Member Secretary, Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
2. The Member Secretary, Manipur Pollution Control Board, Lamphelpat, Imphal West D.C. Office Complex Imphal– 795004	12. The Member Secretary, Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna (Bihar) - 800 010
3. The Member Secretary, Uttar Pradesh Pollution Control Board, Building.No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010	13. The Member Secretary, Chhattisgarh Environment Conservation Board, Paryavas Bhavan, North Block Sector-19, Atal Nagar Dist- Raipur (C.G.) 492002
4. The Member Secretary, Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006	14. The Member Secretary, Goa State Pollution Control Board, 1st Floor, Dempo Tower, EDC Patto Plaza, Panaji, Goa-403 001
5. The Member Secretary, Meghalaya Pollution Control Board Arden- Lumpyngngad Shillong: 793014	15. The Member Secretary, Gujarat Pollution Control Board Paryavan Bhavan, Sector 10- A, Gandhinagar – 382 043
6. The Member Secretary, Nagaland Pollution Control Board, Signal Point, Dimapur Nagaland – 797112	16. The Member Secretary, Himachal Pradesh Pollution Control Board, Him Parivesh, Phase-III, New Shimla, Himachal Pradesh 171009
7. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032	17. The Member Secretary, Jammu & Kashmir State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu, Jammu and Kashmir 180004
8. The Member Secretary, Uttarakhand Environmental Protection & Pollution Control Board, 29/20, Nemi Road, Dehradun, Uttarakhand – 248001	18. The Member Secretary, Jammu & Kashmir State Pollution Control Board, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar (J&K)
9. The Member Secretary, Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Fort Area, Court Compound, Moti Daman, Daman – 396220	19. The Member Secretary, Jharkhand Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834004
10. The Member Secretary,	20. The Member Secretary, Karnataka State Pollution Control Board, Parisara Bhavan, 4th & 5th Floor,

60
Haryana State Pollution Control Board,
C-11, Sector-6, Panchkula-134109,
Haryana

49, Church St., Bengaluru-560 001

21. The Member Secretary,
Kerala State Pollution Control Board,
Plamoodu Jni., Pattom Palace P.O.
Thiruvananthapuram - 695 004
22. The Member Secretary,
Madhya Pradesh Pollution Control Board,
E-5, Arera Colony, ParyavaranParisar,
Bhopal - 462 016, Madhya Pradesh
23. The Member Secretary,
Maharashtra Pollution Control Board,
Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Nr. Sion Circle, Sion (E)
Mumbai - 400 022
24. The Member Secretary,
Mizoram Pollution Control Board,
New Secretariat Complex,
KhatlaThlanmualPeng,
Khatla, Aizawl, Mizoram: 796001
25. The Member Secretary,
Odisha Pollution Control Board,
A-118, Nilakanta Nagar, Unit -VIII,
Bhubaneswar - 751012
26. The Member Secretary,
Puducherry Pollution Control Committee,
Housing Board Complex, Anna Nagar,
Puducherry -600 005
27. The Member Secretary,
Punjab Pollution Control Board,
Vatavaran Bhawan, Nabha Road,
Patiala, Punjab
28. The Member Secretary,
Rajasthan Pollution Control Board,
4, Jhalana Institutional Area,
Jhalana Doongri,
Jaipur (Rajasthan) - 302 004

29. The Member Secretary,
Sikkim State Pollution Control Board,
Department of Forest,
Environment & Wildlife Management
Government of Sikkim,
Deorali, Gangtok, -737102
30. The Member Secretary,
Telangana State Pollution Control Board,
Paryavaran Bhawan, A-3, I.E. Sanath Nagar,
Hyderabad-500 018
31. The Member Secretary,
Tripura Pollution Control Board,
Vigyan Bhawan, Pandit Nehru Complex,
Gorkhabasti, PO: Kunjaban Agartala - 799006
32. The Member Secretary,
West Bengal Pollution Control Board,
Paribesh Bhavan, 10A, Block-L.A.,
Sector III, Salt Lake City,
Kolkata - 700 106
33. The Member Secretary,
Lakshadweep Pollution Control Committee,
Department of Science, Technology &
Environment,
Kavarati- 682555
34. The Member Secretary,
Arunachal Pradesh State Pollution Control
Board,
Paryavaran Bhawan, Papu Hill, Yupia Road,
Naharlagun- 791110
35. The Member Secretary,
Andaman & Nicobar Islands Pollution Control
Committee,
Department of Science & Technology,
Dollygunj Van Sadan, Haddo P.O., Port
Blair - 744102
36. The Member Secretary,
Chandigarh Pollution Control Committee,
Paryavaran Bhawan, Ground Floor, Sector 19 B
Madhya Marg, Chandigarh

Q-15014/1/2016-CPHEEO
Ministry of Housing and Urban Affairs
Government of India
{CPHEEO}

Nirman Bhawan, New Delhi
Dated: 25 October, 2019

To
The Chief Secretary
All States/UTs, as per the list attached

Sub.: Hon'ble NGT order dated 11.09.2019 passed in O.A. No 496/2016 in the matter of News Item Published in "Hindustan Times" dated 19.06.2015 Titles "Dirty Flows Your Drinking Water" authored by Ritam Halder".

Dear Sir/Madam,

This has reference to Central Pollution Control Board's (CPCB) letter no A-14011/325-2015/2019-WQM-I/7145 dated 27 September 2019 enclosed with Hon'ble National Green Tribunal (NGT) order on the above subject on significance of Rain Water Harvesting (RWH) for conservation of water.

2. Para 18 (vi) of the above NGT's order follows: "Having regard to significance of RWH for conservation of water, Joint Committee of CPCB and Ministry of Jal Shakti may secure status of implementation and action plans from all States and UTs and furnish combined status report in O.A. No. 235/2015 on or before 30.11.2019. The Chief Secretaries of all States/UTs may oversee compliance in their respective areas."

3. In view of the above, all States/UTs are requested to forward the status report on the aforesaid NGT's order to CPCB and Ministry of Jal Shakti endorsing a copy to this Ministry latest by 11th November, 2019 so as to file the combined compliance status report by them to NGT on or before 30th November 2019.

Encl.: As above.

Pl see for follow-up

Se E pl. complete
20/10/19

Yours faithfully,

25/10/2019
(Dr. M. Dhinadhayan)
Adviser (PHEE)
Tel: 011 - 23061926

Copy for information to: -

Shri A. Sudhakar, DH, WQM-I Division, Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar, Delhi-110032.